

**Action on Recommendations of Committees on Legal Aid to Poor**

1565. SHRI BALASAHEB VIKHE PATIL:

SHRI VIRDHI CHANDER JAIN:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the action taken by Government on the various recommendations made by the two high powered committees in their reports submitted by (i) Mr. Justice Krishna Iyer in 1973, and (ii) Mr. Justice P. N. Bhagwati in August, 1977;

(b) what budgetary allocations have been made for giving legal aid to the poor each year after submission of the said two committee reports and the amounts spent each year;

(c) is it correct that the funds allocated for the purpose had not been utilised and were allowed to lapse;

(d) if so, what are the reasons therefor; and

(e) what action has been taken to ensure proper utilisation of the funds allocated for the purpose rather allowing them to lapse?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR):

(a) After 'Krishna Iyer Committee Report' in 1973, Bhagwati Committee was appointed for making appropriate recommendations for establishing and operating a comprehensive and dynamic legal services programme. After 'Bhagwati Committee Report' an Inter Departmental Committee was constituted for sorting out various question of far reaching magnitude arising from the Report.

(b) A token provision of Rs. 1 lakh per annum for the financial years 1978-79 and 1979-80 were made, but no amount has been spent out of them.

(c) It is correct that the funds referred to above have not been utilised and hence the provision for the year 1978-79 lapsed.

(d) As no scheme for legal aid and advice could come into operation, the token provision of Rs. 1 lakh could not be spent.

(e) Government are contemplating to appoint an implementation committee to achieve the objectives.

**Advertisements obtained by Officers of A. I. R. Commercial Service**

1566. SHRI T. S. NEGI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) is it a fact that advertisements were obtained by officers of A. I. R. Commercial Service, Delhi, for a magazine which was published by a cultural society of Rajinder Nagar, New Delhi, sponsored by Janata Yuva Morcha, Delhi, in 1979;

(b) is it also a fact that the top officials of said unit are active members of R. S. S.;

(c) if so, whether it is permitted that a Gazetted Officer can participate in R. S. S. activities; and

(d) if not, what action Government would like to take against those officers who have misused the media for the benefit of R.S.S.?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE) (a) and (b). Government is not aware of any officer of A. I. R. Commercial Service, Delhi being an active member of R. S. S. or having obtained any advertisements for a magazine published by a cultural society of Rajinder Nagar, New Delhi sponsored by Janata Yuva Morcha in 1979.

(c) and (d). Do not arise.

**Requirement of Explosives for Coal Industry**

1567. SHRI JANARDHANA POOJARY: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) Whether any survey has been made by Government to assess the requirement of explosives during the current year for coal industry;

(b) if so, whether it will be possible to meet the requirement by indigenous production; and

(c) if so, what is indigenous availability and steps proposed to meet the shortfall?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI) (a) Yes, Sir.

(b) No, Sir.